

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No303

IA/1021(AHM)

2022

in

CP(IB) 386 of 2020

Proceedings under Section Sec 30(6) & 31 of IBC,2016 r.w Regulation 39(4)

IN THE MATTER OF:

Vikash Jain Resolution Professional of Shreebhav PolyknitsApplicant
Pvt Ltd

.....Respondent

Order delivered on ..09/01/2023

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Monaal Davawala, Adv.
For the Respondent : Mr. Ravi Pahwa, Adv.

CLARIFICATION

Learned Counsel Mr. Davawala for RP undertakes to satisfy all the four queries raised by the Bench within three days.

1. The Applicant has failed to annex Section 29A Affidavit.
2. The Applicant has failed to annex Proof of publication of Form-G.
3. It is noted that the Applicant Resolution Professional has failed to place on record minutes of all meetings of the CoC.
4. In clause 7.5 (A) of the resolution plan at pg. 93 initially it stated that Resolution Applicant shall pay off amount within 730 days further in bracket it is mentioned (12 months) and further from table it is understood that the resolution plan amount is payable in total 120 days.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)